

THE NATIONAL COMPANY LAW APPELLATE TRIBUNAL
NEW DELHI

Interlocutory Application No.675/2020
Un-numbered Company Appeal (AT) (Insolvency) No. ___/2020
(F.No.17.01.2020/NCLAT/UR/127

In the matter of:

Punjab National Bank Appellant

Versus

Kamalesh Kumar Singhania & Ors. Respondents

Appearance: Ms. Khushboo Aggarwal and Mr. Sorabh Dahiya,
Advocates for the Appellant.

11.02.2020

This is an application to extend the time granted for curing the defects.

2. The facts of the case are that the Appellant filed the Memo of Appeal on 17.01.2020 and the Office after scrutiny of the Memo of Appeal on 21.01.2020, intimated the defects to the Appellant on the same day and returned the Memo of Appeal to the Appellant on 22.01.2020. The Appellant re-filed the Memo of Appeal on 07.02.2020. It is stated in the Interlocutory Application (IA) that Registry pointed that approximately more than 50 pages were not legible and hence it took time to get the better/ typed copies of the same. When the Appeal was re-filed the Registry once again pointed out that some Bill/ Memo annexed with the Appeal are hand written and the same are also required to be typed. Hence, there is delay of 10 days in re-filing the Memo of Appeal, so, the same may be condoned.

3. Heard learned Counsel appearing for the Appellant and perused the averments made in the IA as well as Office report.

4. Considering the submissions made on behalf of the Appellant and for the reasons mentioned in the IA, which are sufficient, the delay in re-filing the Memo of Appeal is hereby condoned.

5. List the case before the Hon'ble Bench under the heading 'for admission'.

6. With the aforesaid order, this IA stands disposed of.

(Peeush Pandey)
Registrar